

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 10 OF 2017

Dated: 28th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

Damodar Valley Corporation **...Appellant(s)**
Vs.
West Bengal Electricity Distribution Company Ltd. **...Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar for R-2

Mr. Sethu Ramalingam for R-3

Mr. Rajiv Yadav for R-4

ORDER

It is informed that in spite of our earlier opinion that Central Commission may proceed with the pending matter and dispose of the same on merits, still they have not considered the same. We therefore, reiterate that pendency of this Appeal will not come in the way of disposal of Petition No. 197/MP/16 on merits by the Commission.

List the matter for hearing on **19-3-2019**.

(S. D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson